

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/308(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>ASHIM CHAKRABORTY VS MA GAYETRI PRINTING &amp; PACKAGING PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 58(3) SEC. 59 SEC. 241(1) SEC. 242(4)</b>

**Appearance (via video conferencing/physically)**

Mr. Shaunka Mitra, Adv. ] for Petitioner  
Mr. S. Mukherjee, Adv.  
Mr. V. Acharyya, Adv.  
Mr. A. Dutta, Adv.

Ms. Nimisha Mishra, Adv. ] for R-1 to R-3  
Mr. S. Mishra, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Petitioner will file a Supplementary Affidavit disclosing criminal complaint in regard to the signatures of the Petitioner in the share transfer form and documents etc., within a period of two weeks.
3. Let the parties be maintain *status quo* in regard to the shareholding pattern till the next date of hearing.
4. List this matter on **28.08.2024 at 01:00 P.M.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**